

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO.464
TO BE ANSWERED ON 04TH FEBRUARY, 2022**

FOOD SAFETY COMMITTEE

464. SHRI D.M. KATHIR ANAND:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has any plans to start a food safety committee for each district to check, monitor and identify the adulteration in food products and if so, the details thereof and if not, the reasons therefor;
- (b) whether the Government has taken stringent measures to curb adulteration of food products and consumables and if so, the details thereof;
- (c) whether adulteration of food products and consumables with dangerous chemicals is rampant and if so, the details thereof;
- (d) whether the Government has any plans to appoint more Food Safety officers to inspect and identify the adulteration of food products and to book the defaulters under the law; and
- (e) if so, the details thereof and the role of State Governments in this regard?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE**

(DR. BHARATI PRAVIN PAWAR)

(a): Food Safety and Standards Authority of India (FSSAI) advised States/UT Governments to constitute District Level Advisory Committee(DLAC) vide letter dated 20thNovember, 2018 to assist aid and advise the Commissioner of Food Safety on food safety related issues. 496 DLACs have been constituted by States/ UTs.

(b) & (c): Implementation and enforcement of provisions of Food Safety and Standards Act, 2006 primarily lies with State/UT Governments. Commissioner of Food Safety of States/UTs regularly conducts surveillance, sampling and enforcement drives to curb adulteration of food products. Further, in order to ensure the availability of sale and supply of safe and wholesome food, FSSAI regularly interacts with the Commissioner of Food Safety of States/UTs to ensure that food safety officials regularly draw food samples and take strict action against the offenders under the provisions of FSS Act, 2006. As per reports received from States/UTs, the number of food samples analysed, found non-conforming and action taken thereon during the last two years i.e. 2019-2020 and 2020-2021 is at Annexure.

(d) & (e): States/UTs have been advised by FSSAI to appoint the Food Safety Officers for proper enforcement of the provisions of FSS Act, 2006 and Rules and Regulations made thereunder. As per the information shared by the States/UTs, 2537 FSOs are available across the country.

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Annexure

**Details of Food Samples Analysed, Found Non-Conforming and Action Taken during
2019-20 and 2020-21**

Year	No. of Samples Analysed	No. of Samples found non-conforming	Civil Cases			Criminal Cases		
			No. of Cases launched	No. of Cases decided	No. of Convictions	No. of Cases Launched	No. of Cases decided	No. of Convictions
2019-20	118775	29589	27412	18192	17345	4681	828	780
2020-21	107829	28347	24195	15878	14817	3869	520	506